

ITEM NO.2

Court 2 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SMC (Cr1) No(s). 1/2020 IN

RE PRASHANT BHUSHAN & ANR.

([FOR HEARING ON SENTENCE])

(WITH APPLN(S) FOR DEFERMENT OF HEARING ON SENTENCE,
APPEAL AGAINST REGISTRAR ORDER, APPLICATION FOR EXEMPTION FROM
FILING PRIOR PERMISSION OF LD.ATTORNEY GENERAL OF INDIA)

Date : 20-08-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

Counsel for parties

By Courts Motion

Mr. Dushyant A. Dave, Sr. Adv
Mr. Rajeev Dhavan, Sr. Adv.
Mr. Kamini Jaiswal, AOR Ms.
Neha Rathi, Adv.
Mr. Prashant Bhusan (Present in person)

Mr. Chandra Uday Singh, Sr. Adv.
Mr. Prasanna S., Adv.

Ms. Hima Lawrence, AOR

UPON perusing papers the Court made the following
O R D E R

Appeal filed against the Registrar's order is dismissed.
Arguments have been heard in the main matter, on sentencing.
Order reserved.

We have given time to the contemnor to submit unconditional
apology, if he so desires. Let it be filed by 24.08.2020.

In case, apology is submitted, the case to be posted for
consideration on the same, on 25.08.2020.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
ASSISTANT REGISTRAR